

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40167 of 2018

(Arising out of Order-in-Appeal No.100/2017 dt.19.10.2017 passed by Commissioner of GST & Central Excise (Appeals), Coimbatore @ Trichirapalli)

M/s.SEBCO Property Pvt Ltd

24-D, Mahalakshmi Nagar
KK Nagar Post
Trichy – 620 021

Appellant

VERSUS

Commissioner of CGST & Central Excise

Trichy – 620 001

Respondent

APPEARANCE:

For the Appellant : Sh.R.Balagopal, Consultant

For the Respondent : Ms.Sridevi.T, JC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :02.03.2020

DATE OF DECISION :02.03.2020

FINAL ORDER No.40631/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp